

weavers of Benaras and the adjoining areas are compelled to give their traditional work;

(b) If so, the details thereof alongwith the reasons therefor; and

(c) the steps taken by the Government to encourage the weavers to retain their profession to maintain the quality of traditional styles and also to innovate new designs?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):
(a) The traditional styles of weaving & designs are not disappearing or deteriorating. At present, as per market demand, the weavers of Varanasi and the adjoining areas continue to produce fabrics of traditional styles and designs.

(b) Does not arise.

(c) Various schemes/programmes are implemented to encourage the weavers to retain their profession, to maintain the quality of traditional styles and also to innovate new designs. These inter-alia are;

- (i) Project Package Scheme.
- (ii) Engagement of Freelance Designers for design development
- (iii) Decentralised Training Scheme for weavers
- (iv) Setting up of HDCs/QDUs

Excise Duty Exemption to 100% Wood Free Particle Fibre Board

569. SHRI QAMARUL ISLAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government have collected data in respect of 100% wood free particle fibre board industry to consider total excise duty exemption to this industry to encourage its increased production in helping conservation of forest resources;

(b) if so, the time by which a decision to this effect is expected;

(c) if not, the reasons therefor; and

(d) the break up of excise duty collected from this industry from 1995-96 onwards vis-a-vis the customs duty collected from the import of wood logs, fuel wood, wood chips etc. during 1996-97?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) to (c) The relevant data, which is necessary to examine the case for exemption from excise duty on 100% wood free particle and fibre boards, is being collected. After the data is received, the case for exemption will be examined and decision taken at the appropriate time.

(d) The information is not readily available. It is being collected.

Dankuni Coal Complex

570. SHRI DINESH CHANDRA YADAV: Will the Minister of COAL be pleased to state:

(a) whether Dankuni Coal Complex, a Coal India subsidiary is anticipated to suffer a loss of over Rs. 30 crores during 1996-97;

(b) if so, the reasons attributed for such a huge loss;

(c) its overall impact on the Coal India's losses and profits; and

(d) the measures taken by the Government to remove the impediments and to make the Dankuni Coal Complex economically viable?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) and (b) Dankuni Coal Complex (DCC), a Low Temperature Carbonisation (LTC) plant at Dankuni, West Bengal is presently under South Eastern Coalfields Ltd. (SECL), a subsidiary of Coal India Limited (CIL) is expected to suffer a loss of Rs. 31.26 crores (Provisional) during 1996-97. However, firm figure shall be known only after the annual account for the year is finalised and audited.

The installed capacity of the plant was largely unutilised mainly on account of Greater Calcutta Gas Supply Corporation (GCGSC), a linked consumer under Government of West Bengal, failing to take the committed quantity of gas. Another issue badly affecting the financial position of the plant is unwillingness of GCGSC to pay the remunerative price for the gas. GCGSC is paying presently @ Rs. 9.50 per therm as against @ Rs. 16.0 paid by M/s. Alloy Steel Plant, Durgapur.

(c) The loss incurred by DCC a unit of SECL, during 1996-97 will have an impact on the profits of SECL. SECL will have a profit of Rs. 564.54 crores (provisional) during 1996-97.

(d) The following measures are being taken to improve the economic viability of DCC:-

(i) Dialogue with the Govt. of West Bengal to improve the off-take of gas to GCGSC for improved capacity utilisation of the plant as well as to persuade the GCGSC to pay remunerative price of

(ii) To produce value added chemicals like chloroxycenol, chlorophenol, etc.

CRB Mutual Fund

571. SHRI UTTAM SINGH PAWAR: Will the Minister of FINANCE be pleased to state:

(a) whether CRB Mutual Fund has been inspected at the behest of Securities and Exchange Board of India;

(b) if so, the outcome thereof;